

ITEM NO.18

COURT NO.12

SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 20962/2023

(Arising out of impugned final judgment and order dated 16-11-2022 in WA No. 1689/2020 passed by the High Court Of Kerala At Ernakulam)

THE STATE OF KERALA & ORS.

Petitioner(s)

VERSUS

RAVI PARAMESWARA RAJA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.122332/2023-CONDONATION OF DELAY IN FILING and IA No.122333/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 15-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Jaideep Gupta, Sr. Adv.  
Mr. C. K. Sasi, AOR  
Ms. Meena K Poullose, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Issue notice, returnable within six weeks.

In the meantime, the operation and effect of the  
impugned judgment and order shall remain stayed.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)  
COURT MASTER